

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PILOT MINES & MINERALS PRIVATE LIMITED
OPERATING IN MINING AND QUARRYING*
AT NEW DELHI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with CIN	Pilot Mines & Minerals Private Limited CIN: U14200DL2010PTC202994
2.	Address of the registered office	Registered Office: 13, Mini Market E-Block, East of Kailash New Delhi – 110065 Address other than R/o (As per MCA): 6 Kalandi Building, 82 Lajpatrai Road, Opp HDFC Bank, Vile Parle West, Mumbai, Maharashtra – 400056 <i>Note: Not functional / Not operational</i>
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees / workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available information will be shared upon receiving a request at singhkunwar2012@gmail.com or cirp.pilot@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at singhkunwar2012@gmail.com or cirp.pilot@gmail.com
10.	Last date for receipt of expression of	19 June 2023
11.	Date of issue of provisional list of prospective resolution applicants	29 June 2023
12.	Last date for submission of objections to provisional list	04 July 2023
13.	Process email id to submit EOI	cirp.pilot@gmail.com
<p><i>*As per Object Clause of the Memorandum of Association, the Corporate Debtor is engaged in the business of mining and quarrying. However, as on the Insolvency Commencement Date, the Corporate Debtor is not a going concern and is in-operative.</i></p>		

Date: May 20, 2023

Place: New Delhi

Sd/-

Mr. Kunwarpreet Singh

Resolution Professional

For Pilot Mines & Minerals Private Limited

Regn. No: IBBI/IPA-002/IP-N01150/2021-2022/13788

AFA Validity: Up to August 21, 2023

Address: 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065

NORTHERN RAILWAY
Tender Notice
Invitation of Tenders through E-Procurement System
Principal Chief Materials Manager, Northern Railway, New Delhi-110001 for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

Sr. No.	Tender No.	Brief Description	Qty.	Closing Date
01	12231201	PVC Insulated Unsheathed Single Core Multi Stranded Copper Conductor Cable	31041 MTR	12.06.2023
02	12231424	ISI/CE Marked Composite Switch Fuse Unit Capacity 63 AMP	3032 Nos	12.06.2023
03	10230054	Gold Plated Silver Medal	7809 Nos	12.06.2023
04	01225046	Design, Supply, Erection, Testing and Commissioning of Supervisory Control and Data Acquisition (SCADA)	03 Set	12.06.2023
05	09235001	Cast Steel	130 Nos	12.06.2023
06	09232405	Bolster Spring	8546 Nos	13.06.2023
07	09232111	Drift Gear	578 Nos	14.06.2023
08	77236011	Running Contract of Pre-Stressed Mono Block Concrete Sleepers Special Types	2113 Set	15.06.2023
09	16230661	Journal Bearing Assembly For HHP Loco	74 Set	19.06.2023
10	02221947	Power Contactor 3-POLE, 40AMPS	1282 Nos	22.06.2023
11	07230107	Protective Tube Complete for Axle Box	10607 Nos	03.07.2023
12	07230447	Set of Side Buffer Assembly (Helical Spring Type) (LH&RH) For LHB Coach	22 Set	03.07.2023
13	09232327	Rubber Spring	3722 Nos	03.07.2023
14	07233459	Secondary Vertical Damper For LHB Coaches	4497 Nos	04.07.2023
15	09232314	Cast Steel Bolster	86 Nos	10.07.2023

Note: 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No manual offer will be entertained.
Tender Notice No. 15/2023-2024 Dated: 19.05.2023
1524/2023
Serving Customers With A Smile

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH - V, NEW DELHI
COMPANY PETITION NO.-C.P (CAA) 31/230/232/ND/2023
IN
COMPANY APPLICATION NO. - C.A. (CAA) -117/ND/2022
IN THE MATTER OF SECTIONS 230-232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SCHEME OF AMALGAMATION OF
KHATUSHYAM PRIVATE LIMITED
TRANSFEROR COMPANY / PETITIONER COMPANY NO.1
WITH
5 STAR REAL ESTATE PRIVATE LIMITED
TRANSFEEFERE COMPANY / PETITIONER COMPANY NO.2
AND
THEIR RESPECTIVE CREDITORS AND SHAREHOLDERS
NOTICE OF PETITION

Take notice that a petition under Sections 230 and 232 and other applicable provisions of the Companies Act, 2013 for sanction/Approval of the Scheme of Amalgamation of Khatushyam Private Limited (Transferor Company/Petitioner Company No. 1) With 5 Star Real Estate Limited (Transferee Company/Petitioner Company No. 2) and their respective shareholders and creditors was presented by the above named "Petitioner Companies" on 3rd day of May, 2023 before the Hon'ble National Company Law Tribunal, Bench-V, New Delhi and the order in the said petition was pronounced by the Hon'ble National Company Law Tribunal on the same day. The said petition is now fixed for hearing before the Hon'ble National Company Law Tribunal, Bench-V, New Delhi on 14th June, 2023 at 10:30 A.M. or soon thereafter. The Petitioner Company No. 1 and 2 are having its registered office at New Delhi.

Any person desirous of supporting or opposing the said petition should send to the Petitioner's Advocates at their address mentioned hereunder, a notice of his/her intention, signed by him/herself or his/her Advocate, with his/her full name and address, so as to reach the Petitioner's Advocates not later than 2 (two) days before the date fixed for hearing of the petition. Where he/she seeks to oppose the petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the petition, shall be furnished with this notice. A copy of Petition shall be furnished by the Petitioner's Advocates to any person requiring the same upon payment of the prescribed charges.

Sd/-
Palash Agarwal
For Altura Legal, Advocates & Solicitors,
D-38, Acharya Niketan, Mayur Vihar-1,
New Delhi-110091 Mob: +91 8527147470

Date: 19-5-2023
Place: New Delhi

ASASI INDIA GLASS LIMITED
CIN: L26102DL1984PLC019542
Registered Office: Unit No. 203-208, Tribhuvan Complex, Ishwar Nagar, Mathura Road, New Delhi - 110 065 Phone: (011) 4945 4900
Corporate Office: 3rd Floor, Tower D, Global Business Park, Mehrauli - Gurgaon Road, Gurugram - 122 002 (Haryana)
Email: investorrelations@aisglass.com, **Website:** www.aisglass.com
Phone: (0124) 4062212-19, **Fax:** (0124) 4062244/88

NOTICE

Notice is hereby given pursuant to the provisions of Section 201(2) of the Companies Act, 2013 (including any statutory modification or re-enactment thereof for the time being in force) ("the Act"), Company intends to make an application to the Central Government under the provisions of Part I of the Schedule V read with Section(s) 196, 197 & other applicable provisions, if any, of the Companies Act, 2013 and rules made thereunder, for seeking its approval towards appointment of Mr. Masao Fukami, Deputy Managing Director - Technical and C. T. O. (Auto) of the Company w.e.f. 1st January, 2023 for a period of four years in terms of the approval conferred by the Board of Directors of the Company at its Meeting held on 27th December, 2022 and approved by the Shareholders of the Company on 27th March, 2023.

Any person having any objection(s) to the aforesaid application shall, if he / she so desires, communicate his / her objection(s) in writing, duly substantiated, to the Secretary, Ministry of Corporate Affairs, Shastri Bhawan, New Delhi - 110001 after the publication of this notice in the newspaper.

By Order of the Board
For **Asahi India Glass Limited**
Sd/-
Gopal Ganatra
Executive Director
General Counsel & Secretary
Membership No. F7090

Date : 19th May, 2023
Place : Gurugram

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PILOT MINES & MINERALS PRIVATE LIMITED
OPERATING IN MINING AND QUARRYING AT NEW DELHI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the corporate debtor along with CIN	Pilot Mines & Minerals Private Limited CIN: U14200DL2010PTC202894
1	Name of the corporate debtor along with CIN	Pilot Mines & Minerals Private Limited CIN: U14200DL2010PTC202894
2	Address of the registered office	Registered Office: 13, Mini Market E-Block, East of Kailash New Delhi - 110065 Address other than R/o (As per MCA): 6 Kalandi Building, 82 Lajpatnagar Road, Opp HDFC Bank, Vile Parle West, Mumbai, Maharashtra - 400056 Note: Not functional / Not operational
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	NA
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Nil
7	Number of employees / workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available information will be shared upon receiving a request at singhkhunwar2012@gmail.com or cirp.pilot@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at singhkhunwar2012@gmail.com or cirp.pilot@gmail.com
10	Last date for receipt of expression of interest	19 June 2023
11	Date of issue of provisional list of prospective resolution applicants	29 June 2023
12	Last date for submission of objections to provisional list	04 July 2023
13	Process email id to submit EOI	cirp.pilot@gmail.com

As per Object Clause of the Memorandum of Association, the Corporate Debtor is engaged in the business of mining and quarrying. However, as on the Insolvency Commencement Date, the Corporate Debtor is not a going concern and is in-operative.

Date: May 20, 2023
Place: New Delhi
Sd/-
Mr. Kunwarpreet Singh
Resolution Professional
For Pilot Mines & Minerals Private Limited
Regn. No: IBB/PIA-002/IR-ND/1150/2021-2022/13788
AFA Validity: Up to August 21, 2023
Address: 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi - 110065

AXIS BANK Registered Office: Trishul, 3rd floor, opposite Samartheswar Temple, Law garden, Ellisbridge, Ahmedabad-380006

DEMAND NOTICE

Whereas the borrower(s)/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(1) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of the SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

NAME OF THE BORROWER / ADDRESS & LOAN ACCOUNT NO.	CO-APPLICANT NAME	NPA DATE OF DEMAND NOTICE	Outstanding Amt (Rs)	Sanctioned Amount (Rs.)	Property Address of Secured Assets
Chetan Singh, 15/F Street K 6 Vatika, India Next Sec. 63, Gurgaon, Haryana 122001	Shashi Devi, 15/F Street K 6 Vatika, India Next Sec. 63, Gurgaon, Haryana 122001	05/04/2023	Rs. 17,29,499/-	18-64-2023	G-03, GROUND FLOOR, TOWER ORCHID-II, BDI AMBARAM APARTMENT, AMBARAM, MAIN ALWAR ROAD, BHIVADI 301019
Chetan Singh, 378 Ward 1 VPO Nankalan, Teh. Pataud Nankalan (27), Gurgaon, Haryana 122414	Shashi Devi, 378 Ward 1 VPO Nankalan, Teh. Pataud Nankalan (27), Gurgaon, Haryana 122414	19/04/2023	Rs. 18,16,022/-		
Chetan Singh, G-03, Ground Floor, Tower Orchid-II, BDI Ambaram Apartment, Tapukara, Main Alwar Road, Bhivadi 301019	Shashi Devi, G-03, Ground Floor, Tower Orchid-II, BDI Ambaram Apartment, Tapukara, Main Alwar Road, Bhivadi 301019				

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder.

Please note that under Section 13(1) of the said Act, no borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date: 19.05.2023 Place: Rajasthan
Authorized Officer, Axis Bank Ltd.

IndiaShelter Home Loans INDIA SHELTER FINANCE CORPORATION LTD.
REGD. OFFICE:- PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002
BRANCH OFFICE:-SHOP NO. 67B & 68,2nd Floor, PLOT NO. 277 (EAST), TAGORE NAGAR, NEXT TO DCM, AJMER ROAD, JAIPUR-302021

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

WHEREAS, THE UNDERSIGNED BEING THE AUTHORIZED OFFICER OF THE INDIA SHELTER FINANCE AND CORPORATION LTD. UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT (SECURITY INTEREST ACT) 2002 AND IN EXERCISE OF POWERS CONFERRED UNDER SECTION 13(1) READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ISSUED A DEMAND NOTICE ON THE DATE NOTED ABOVE CALLING UPON THE BORROWER AND ALSO THE OWNER OF THE PROPERTY/SURETY TO REPAY THE AMOUNT WITHIN 60 DAYS FROM THE DATE OF THE SAID NOTICE. WHEREAS THE OWNER OF THE PROPERTY AND THE OTHER HAVING FAILED TO REPLY THE SAID NOTICE IS HEREBY GIVEN TO THE UNDER NOTED BORROWERS AND THE PUBLIC IN GENERAL THAT THE UNDERSIGNED HAS TAKEN PHYSICAL POSSESSION OF THE PROPERTIES DESCRIBED HEREIN BELOW IN EXERCISE OF THE POWERS CONFERRED ON HIM/HER UNDER SECTION 13(4) OF THE SAID ACT READ WITH RULES 8 & 9 OF THE SAID RULES ON THE DATES MENTIONED AGAINST EACH ACCOUNT. NOW, THE BORROWER IN PARTICULAR AND THE PUBLIC IN GENERAL IS HEREBY CAUTIONED NOT TO DEAL WITH THE PROPERTIES/AS AND ANY DEALING WITH THE PROPERTIES WILL BE SUBJECT TO THE CHANGE OF INDIA SHELTER FINANCE CORPORATION LTD FOR AN AMOUNT MENTIONED ABOVE AND INTEREST THEREON, COSTS, ETC.

NAME OF THE BORROWER/GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED / MORTGAGED PROPERTY (ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	DATE OF PHYSICAL POSSESSION
Mrs. Annu Sharma, Mr. Shankar Lal Sharma, Mr. Satya Narayan Sharma & Mrs. Suman Sharma Resides At Plot No. 206, Pujariya Ka Mohalla, Kanota, Jaipur, Rajasthan. Loan A/C No. & AP ID: LA30CLLON00000513947 & AP-10036942	Property No. 1-A&B That Piece And Parcel Of The Plot With Patta No.08, Gram Panchayat Kanota, Tehsil Bassi, District Jaipur, Rajasthan, Area 300-41 Sq. Yards Property Bounded As East-Land Of Laxmi Narayan, West-House Of Mr. Jagdish And Sanyarnyan, North-Land Of Rameshwar, South-Land Of Mr. Kalyan, Nathu Property No. 2-A&B That Piece And Parcel Of The Plot With Patta No.07, Gram Panchayat Kanota, Tehsil Bassi, District Jaipur, Rajasthan, Area 299-55 Sq. Yards Property Bounded As East-Land & House Of Beni Prasad, West-Road, Aam Rasta, North-Land Of Rameshwar & Devalok, South-House Of Mr. Jagdish & Beni Prasad	Demand Notice Date - 08-08-2022 Rs. 50,58,585.41/- (Rupees Fifty Lakh Fifty Eight Thousand Five Hundred Eighty Nine and Paise Forty One Only) DUE AS ON 06-08-2022 TOGETHER WITH INTEREST FROM 06-08-2022 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT.	17/05/2023
Mrs. Monu W/o Mr. Kamal Singh & Mr. Kamal Singh Resides At Plot No.2 And Shop No. 27, 28-29 in Moti Nagar Village Sukhija Teh. Sanagnaj Jaipur 302020 Rajasthan Also At, Plot No. 143 Scheme Dairy Farm, Ramyaywala Teh. Jaipur 302013 Rajasthan Also At, Village-Khandwa Tehsil-Buhana District-Jaipur/Rajasthan Loan A/C & AP ID: LA30CLLON00000520874 & AP-10013633	All Piece And Parcel of East Part of Plot No. 143, in Scheme Ramyaywala Dairy Farm, Village Ramyaywala, Tehsil Aamer, District Jaipur, Rajasthan, Admeasuring 135 Sq. Mtr. BOUNDARY:- East: Road 12 Mtr West: West Part of Plot No.163 North: Plot No. 162 South: Plot No. 164	Demand Notice Date - 22-09-2022 Rs. 77,025.39/- (Rupees Seven Lakh Seventy Thousand Two Hundred Fifty One and Paise Thirty Nine Only) DUE AS ON 23-09-2022 TOGETHER WITH INTEREST FROM 24-09-2022 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT.	15/05/2023

FOR ANY QUERY PLEASE CONTACT Mr. Varun Chatuvedi (+91 9829251271) & Mr. Siddhartha Singh (+91 7891119990)
PLACE: Rajasthan Date 20.05.2023 (AUTHORIZED OFFICER) FOR INDIA SHELTER FINANCE CORPORATION LTD

GOVERNMENT OF TAMIL NADU
FINANCE DEPARTMENT,
CHENNAI - 9

Press Communique
Dated: May 19, 2023

1. It is notified for general information that the outstanding balance of **7777 Tamil Nadu SDL, 2023** issued in terms of the Government of Tamil Nadu, Finance Department, Notification No.249(L)/W&M-II/2013, dated June 14, 2013 will be repaid at par on **June 19, 2023** with interest due up to and including **June 18, 2023**. In the event of a holiday being declared on the aforesaid date by any State Government under the Negotiable Instruments Act, 1881, the loan will be repaid by the paying offices in that State on the previous working day. No interest will accrue on the loan from and after **June 19, 2023**.

2. As per sub-regulation 24(2) and 24(3) of Government Securities Regulations, 2007 payment of maturity proceeds to the registered holder of Government Security held in the form of Subsidiary General Ledger or Constituent Subsidiary General Ledger account or Stock Certificate shall be made by a pay order incorporating the relevant particulars of his bank account or by credit to the account of the holder in any bank having facility of receipt of funds through electronic means. For the purpose of making payment in respect of the securities, the original subscriber or the subsequent holders of such a Government Securities, as the case may be, shall submit to the Bank or Treasury and Sub-Treasury or branch of State Bank of India, where they are encased / registered for payment of interest, as the case may be, the relevant particulars of their bank account.

3. However, in the absence of relevant particulars of bank account / mandate for receipt of funds through electronic means, to facilitate repayment on the due date, holders of **7777 Tamil Nadu SDL 2023**, should tender their securities at the Public Debt Office, 20 days in advance. The securities should be tendered for repayment, duly discharged on the reverse thereof as under:-
"Received the Principal due on the Certificate"

4. It should be particularly noted that at places where the treasury work is done by a branch of the State Bank of India, the securities, if they are in the form of Stock Certificates, should be tendered at the branch of the bank concerned and not at the Treasury or Sub-Treasury.

5. Holders who wish to receive payment at places other than those where the securities have been encased for payment should send them duly discharged to the Public Debt Office concerned by Registered and Insured Post. The Public Debt Office will make payment by issuing a draft payable at any Treasury / Sub-Treasury or branch of State Bank of India conducting Government Treasury work in the State of Tamil Nadu.

T. DHAYACHANDRAN
Principal Secretary to Government,
Finance Department, Chennai - 9
DIPR/513/Display/2023
"சேதனை கடந்து கத்திரிம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்"

Bank of Maharashtra
DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002

A notice is hereby given that the following Borrower(s) / Guarantor(s) have defaulted in the repayment of principal and interest of credit facilities obtained by them from the bank and said facilities have turned **Non Performing Assets (NPA)** on 27.09.2021. The notice under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) at their last known addresses by registered / speed post. The Borrower(s) / Guarantor(s) are hereby informed by way of public notice about the same.

Name of the Branch AND Borrower / Guarantor	Details of Properties / Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding (As on the Date of Notice)
BRANCH - SUSHANT LOK, GURGAON	Nature and Amount of Credit Facility: Housing Loan Rs. 40.00 Lakh; SECURITY:- Equitable Mortgage of House No. 6, Kharsa No. 371/2(1-4-8), 372(2-8-0), Gali No. 2, Near Basai Railway Station, Gurgaon (Area 100 Sq. Yards) in the name of Mr. Ajay Choubey, Present outstanding as on 02.05.2023:- Rs. 38,07,535/- + unapplied interest as and when applied (Rs. No. 6, Kharsa No. 371/2(1-4-8), 372(2-8-0), Gali No. 2, Near Basai Railway Station, Gurgaon, Haryana-122001. + Legal charges. TOTAL DUES:- Rs. 46,55,173/- + Legal Charges.	03.05.2023	27.09.2021	Rs. 46,55,173/- + legal charges as on 02.05.2023.

The above borrower(s) / guarantor(s) is/are advised to pay the amount mentioned in notice within 60 days from the date of the publication of this notice failing which we shall exercise all or any of the rights under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Moreover the borrower(s) / Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

Date: 19.05.2023 Place: Gurgaon
AUTHORISED OFFICER

Office of the Executive Engineer
Drinking Water and Sanitation Division, Latehar

E-Procurement Tender Notice

Tender Reference No. DWSD/LTR/SVS-15/2022-23 (2nd Call) Date - 19.05.2023

01 Name of Department :- Drinking Water & Sanitation Department, Jharkhand
02 Date & Time of Tender uploading in Web site :- 22.05.2023 at 04.00 P.M
03 Last date of Receipt of Bid :- 29.05.2023 05.00 P.M
04 Last date of Submission Cost of BoQ and Earnest Money :- 30.05.2023 at 05.00 P.M

1. Executive Engineer D W & S Div Latehar
2. Suptending Engineer D W & S Circle Medininagar
3. RCE D W & S Dept Ranchi Zone Ranchi

05 Date of Opening Tender :- 31.05.2023 at 03.30 P.M
06 Name & Address of Tender Inviting Authority :- Executive Engineer D W & S Div Latehar
07 Contact No of Procurement Office :- 9430725642 & 6201242103

Detail of work:-

Sl No	Name of work	Group No	No of Scheme	No of FHTC	Estimated Cost	Earnest Money	Cost of Boq	Time of Completion
01	Construction of Rural Water Supply For SVS under JJM in different Village of Latehar District with FHTC work under D W & S Div latehar for FY 2022-23	SVS Chetar	28	428	21006556.00	421000.00	10000.00	03 month
02		SVS Turhamu	20	301	14677840.00	294000.00	10000.00	03 month

1. Estimated Cost & EMD coat may Be Changed
2. Further details can be seen on website http://jharkhandtender.gov.in
3. Only Registered Contractor in this Department in (Appropriate Class) Participate in said Tender.

Executive Engineer
D.W & S Division Latehar
PR 297799 Drinking Water and Sanitation(23-24-D)

Union Territory of Jammu and Kashmir
OFFICE THE SUPERINTENDING ENGINEER PWD (R&B) JAMMU-KATHUA CIRCLE JAMMU

SHORT NOTICE INVITING TENDER

e-NIT No.SEJ/06 of 2023-24 Dated 13-05-2023

For and on behalf of the Lt. Governor of Union Territory of J&K, e-tenders are invited on percentage rate basis from approved and eligible Contractors registered with Union Territory of J&K/CPWD / BRO/ Railways/ MES and other State/ Central Government for the work mentioned below:-

S. No	Name of Work	Advertised cost (Rs. In lacs)	Maintenance part (Rs. In lacs)	Total cost (Rs. In lacs)	Cost of document (in Rs.)	Earnest Money Deposit in the form of CDR/FDR/BS (in Rs.)	Time Allowed for completion	Time and date of opening of tender	Class of Contractor
1	Construction of road Protection wall / Retaining wall and RCC culvert at Kalika Nagar Lower Muthi Jammu (Length = 2.00 Kms.)	Rs. 297.02 lacs	Rs. 29.69 lacs	Rs. 326.71 lacs	6000/-	2% of the advertised cost Rs. 653420/-	18 Months	1400 hrs on 31.05.2023	'A' Class

Position of AAA = Accorded
Position of Tech. sanctions= Accorded
Head of account = NABARD

The Bidding documents consist of qualifying information, eligibility criteria, specifications, bill of quantities (B.O.Q), Set of terms and conditions of contract and other details can be seen/downloaded from the departmental website http://tenders.fiov.in as per below schedule:-

1. Date of issue of Tender Notice	13.05.2023
2. Period of downloading of bidding documents	From 15.05.2023 to 30.05.2023, 1800 Hrs
3. Date, Time and place of pre-bid meeting	25.05.2023 at 1400 hours in the Office of the Superintending Engineer PWD (R&B) Circle Jammu-Samba-Kathua Circle, Jammu
4. Bid submission Start Date	15.05.2023 From 1800 Hrs
5. Bid Submission End Date	30.05.2023 upto 1800 Hrs
6. Date & time of opening of Technical Bids (Online)	31.05.2023 at 1400 hours in the Office of the Superintending Engineer PWD (R&B) Circle Jammu-Samba-Kathua Circle, Jammu
7. Date & time of opening of Financial Bids (Online)	To be notified after technical bid evaluation is completed

1. Bids must be accompanied with cost of Tender document in shape of challan through Treasury indicating the name of work and e-NIT No. favouring Superintending Engineer, PWD (R&B) Circle Jammu-Samba-Kathua Circle. Jammu by crediting to 0059-PYVD (Revenue) issued after issuance of e-NIT No. & Date unloading a copy of treasury challan/receipt issued after the advertisement of e-NIT. The date on challan should be between date of start of bid submission and bid submission end date.

2. The date and time of opening of Financial-Bid shall be notified on Web Site www.jktenders.gov.in and conveyed to the bidders automatically through an e-mail message on their e-mail address. The Financial-bids of Responsive bidders shall be opened online in the Office of the Superintending Engineer, P-YD (R&B) Circle Jammu-Samba-Kathua. The date for same shall be intimated separately.

3. The bids for the work shall remain valid for a period of 90 days from the date of opening of Technical bids.

No./DIP/J-1663/23
Dated:-18.05.23
DIP/J-1663/23
Sd/-
(Er. Suleem Ul Sabah)
Superintending Engineer

Bank of Baroda
Regional Stressed Assets Recovery Branch, Greater Kolkata Region, DN - 14, Vishnu Tower (1st Floor), DN-14, Sector-V, Salt Lake City, Kol (W.B.)-91, India Ph. No. 8335073866; E-mail: sargko@bankofbaroda.co.in

"APPENDIX-IV-A" [See proviso to rule 8(6) read with rule 9(1)]
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) read with rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor(s) and guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, **Regional Stressed Assets Recovery Branch, Greater Kolkata Region, Kolkata (West Bengal)**, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account. The details of Borrower(s)/Mortgagor(s)/Guarantor(s)/Secured Assets/Dues/Reserve Price/Auction Date & Time, EMD and Bid Increase Amount are mentioned below:-

Name & address of Borrower(s)/ Guarantor(s):- M/s Virtual Global Education Limited (Borrower) (a) Registered Office: 103, Palco House, 2162/7-10 Main Patel Road (West Delhi), New Delhi-110008. (b) Kolkata Office: 2nd Floor, EN-20, Salt Lake City, Sector-V, Kolkata (West Bengal)-700091. (c) Jaipur Office: 2nd Floor, D-4, Bansal Enclave, Moti Lal Atal Road, Behind Ganapati Plaza, Jaipur (Rajasthan)-302001; **Mr. Neeraj Kaushik S/O Late Mr. Umesh Chand Kaushik (Guarantor)** House No. 128, Sukhimal Text, Dasna Gate, Ghaziabad (Uttar Pradesh)-201001; **Mr. Indrajeet Goyal S/O Mr. Chhagan Lal Goyal (Guarantor)** A-50, Arya Nagar, Ward No. 6, Murlipura, Jaipur (Rajasthan)-302013

Demand Notice Date and Total Dues :- 05/08/2021; Rs. 1,48,68,309.52 Debit Balance + Interest Overdue of Rs. 33,56,178.56 and Unapplied Interest from 01-08-2021 (Outstanding as on 31.07.2021 (exclusive of interest from 01.08.2021))
Present Outstanding :- Rs. 2,25,82,757.59/- as on 17.10.2022 + applicable interest, cost, charges & other expenses etc.

Date of inspection of property is 03/06/2023; Time: 12.00 Noon to 03.00 P.M.
Last date & time for submission of EMD and documents by 12/06/2023 upto 4:00 P.M.

S. No.	Description of the immovable property with known encumbrances :-	Reserve Price/ EMD/ Bid Increase Amt.	Date & Time of E-auction :-
1	All that part and parcel of the Hall No. 302 (1370 Square Feet), Hall No. 303 (879.60 Square Feet), Hall No. 304 (867 Square Feet) & attached corridor (413 Square Feet) of eastern side of these Hall, Total area 3530 Square Feet (with roof right of these Hall) and Hall No. 301 (379 Square Feet), Hall No. 305 (415 Square Feet), Hall No. 312 (400 Square Feet), Hall No. 313 (394.30 Square Feet), Hall No. 314 (672.75 Square Feet), Lettering (270 Square Feet), St		

यूनियन बँक Union Bank of India (BRANCH - KANDIVALI EAST)
 PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101
 PHONE - 022-2852941/022-28870798

POSSESSION NOTICE
 [Rule- 8 (1)] (For Immovable Property)

Whereas,
 The undersigned being the Authorised officer of Union Bank of India, Patel apartment, Chintabhai Patel road, Kandivali east, Mumbai - 400101, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.01.2023 calling upon the Borrower **MR. GRIJESH RAMDHARI SINGH & MR. PRAVESH KUMAR RAMDHARI SINGH** to repay the amount mentioned in the notice being **Rs 8,65,338.80/- [Rupees Eight Lakh Sixty Five Thousand Three Hundred Thirty Eight and Paise Eighty Only]** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 9 of the said rules on this day Symbolic was Done On **17th May 2023**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount **Rs 8,65,338.80/- [Rupees Eight Lakh Sixty Five Thousand Three Hundred Thirty Eight and Paise Eighty Only]** and interest thereon.

Description of the Immovable Property
 Property at Flat No. 104, A-Wing, adm. 345 sq. Ft. (Super built up area), on the First Floor, in "Raj Palace Co-operative Housing Society Ltd", land bearing survey no. 160 (New), 89 (old), Hissa no. 5 & 8, Village Achole, Nallasopara East, Taluka - Vasai, Dist. Thane, within the area of Sub-registrar of Assurance at Vasai-III, Nallasopara.
 Date: 20/05/2023
 Place: Mumbai

Sd/-
 For Union Bank Of India

यूनियन बँक Union Bank of India (BRANCH - KANDIVALI EAST)
 PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101
 PHONE - 022-2852941/022-28870798

POSSESSION NOTICE
 [Rule- 8 (1)] (For Immovable Property)

Whereas,
 The undersigned being the Authorised officer of Union Bank of India, Patel apartment, Chintabhai Patel road, Kandivali east, Mumbai - 400101, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **25.01.2023** calling upon the Borrower **Mr. Sanjay Ramchandra Sonawane & Mrs. Sunita Sanjay Sonawane** to repay the amount mentioned in the notice being **Rs 5,53,316/- [Rupees Five Lakh Fifty Three Thousand Three Hundred Sixteen Only]** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 9 of the said rules on this day Symbolic was Done On **17th May 2023**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount **Rs 5,53,316/- [Rupees Five Lakh Fifty Three Thousand Three Hundred Sixteen Only]** and interest thereon.

Description of the Immovable Property
 C-003, Ground Floor, Shree Ganesh Apartment, Shreeprashta, Village - Nilemore, Nallasopara West, District - Thane, Pincode - 401203.
 Date: 20/05/2023
 Place: Mumbai

Sd/-
 For Union Bank Of India

FORM A - PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S. RADIUS PROJECT DEVELOPERS LLP

1. Name of corporate debtor	M/S. Radius Project Developers LLP
2. Date of incorporation of corporate debtor	17-07-2014
3. Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4. Limited Liability Identification No. of corporate debtor	AAC-4706
5. Address of the registered office and principal office (if any) of corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (E), Mumbai Bandra Suburban Maharashtra 400051
6. Insolvency commencement date in respect of corporate debtor	Order dated: 17-05-2023 Received on: 18-05-2023
7. Estimated date of closure of insolvency resolution process	14-11-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Nandlal Agrawal IBBI/IPA-003/IP-N00282/2020-2021/13234
9. Address and e-mail of the interim resolution professional, as registered with the Board	Opp. Kshrisagar Hospital, R.P. Road, Jaina, Maharashtra - 431203. Email id - irparun@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Opp. Kshrisagar Hospital, R.P. Road, Jaina, Maharashtra - 431203 EMAIL ID: radius.cirp@gmail.com
11. Last date for submission of claims	02-06-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vishnu Kant Kabra 2. Manish Jaju 3. Ashish Vyas
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. Radius Project Developers LLP** on **17-05-2023** received on **18-05-2023**. The creditors of **M/S. Radius Project Developers LLP** are hereby called upon to submit their claims with proof on or before 01-06-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Mr. Arun Nandlal Agrawal
 IBBI/IPA-003/IP-N00282/2020-2021/13234
 Date: 20/05/2023
 Place: Mumbai

यूनियन बँक Union Bank of India (BRANCH - KANDIVALI EAST)
 PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101
 PHONE - 022-2852941/022-28870798

POSSESSION NOTICE
 [Rule- 8 (1)] (For Immovable Property)

Whereas,
 The undersigned being the Authorised officer of Union Bank of India, Patel apartment, Chintabhai Patel road, Kandivali east, Mumbai - 400101, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **25.01.2023** calling upon the Borrower **Mr. Ram Pujan Gupta** to repay the amount mentioned in the notice being **Rs. 4,88,299/- [Rupees Four Lakh Eighty Eight Thousand Two Hundred Ninety Nine Only]** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 9 of the said rules on this day Symbolic was Done On **17th May 2023**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount **Rs. 4,88,299/- [Rupees Four Lakh Eighty Eight Thousand Two Hundred Ninety Nine Only]** and interest thereon.

Description of the Immovable Property
 Flat No. B-304, 3rd Floor, Sai Shrishti Apt., Opp. S.T. Depot, Village - Achole, Taluka - Vasai, Nallasopara West - 401203.
 Date: 20/05/2023
 Place: Nallasopara

Sd/-
 For Union Bank Of India

यूनियन बँक Union Bank of India (BRANCH - KANDIVALI EAST)
 PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101
 PHONE - 022-2852941/022-28870798

POSSESSION NOTICE
 [Rule- 8 (1)] (For Immovable Property)

Whereas,
 The undersigned being the Authorised officer of Union Bank of India, PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **02-12-2022** calling upon the Borrowers **MR. MUKESH K. JANGID** to repay the amount mentioned in the notice being **Rs. 10,67,656.86/- [Rupees Ten Lakh Sixty Seven Thousand Six Hundred Fifty Six and Eighty Six Paise Only]** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 9 of the said rules on this day Symbolic was Done On **17th May 2023**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount **Rs. 10,67,656.86/- [Rupees Ten Lakh Sixty Seven Thousand Six Hundred Fifty Six and Eighty Six Paise Only]** and interest thereon.

Description of the Immovable Property
 Flat No. 405, 4th Floor, Shrinath Shruti CHSL, Kasturi Park, Navghar Road, Bhayander East, Dist. Thane - 401105.
 Date: 20/05/2023
 Place: Mumbai

Sd/-
 For Union Bank Of India

यूनियन बँक Union Bank of India (BRANCH - KANDIVALI EAST)
 PATEL APARTMENT, CHINTABHAI PATEL ROAD, KANDIVALI EAST, MUMBAI - 400101
 PHONE - 022-2852941/022-28870798

POSSESSION NOTICE
 [Rule- 8 (1)] (For Immovable Property)

Whereas,
 The undersigned being the Authorised officer of Union Bank of India, Patel apartment, Chintabhai Patel road, Kandivali east, Mumbai - 400101, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **25.01.2023** calling upon the Borrower **Mr. Krishna Uday Singh Yadav & Mrs. Suman Krishna Yadav** to repay the amount mentioned in the notice being **Rs. 34,43,815/- [Rupees Thirty Four Lakh Forty Three Thousand Eight Hundred Fifteen Only]** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 9 of the said rules on this day Symbolic was Done On **17th May 2023**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount **Rs. 34,43,815/- [Rupees Thirty Four Lakh Forty Three Thousand Eight Hundred Fifteen Only]** and interest thereon.

Description of the Immovable Property
 Flat No. 604, On The 6th Floor, A-Wing, In The Building Known As "Ram Vatika", Behind Indralok Phase - II, Adm. 64.24 Sq. Mtrs. (Built Up Area), Land Bearing Old Survey No.242, New Survey No.33, Hissa No.2.8, of Village Navghar, Taluka & Dist. Thane, Lying and being situated at Bhayander Within The Limits of Mira Bhayander Municipal Corporation, Dist. Thane & Sub District Thane.
 Date: 20/05/2023
 Place: Mumbai

Sd/-
 For Union Bank Of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PILOT MINES & MINERALS PRIVATE LIMITED OPERATING IN MINING AND QUARRYING* AT NEW DELHI
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with CIN	Pilot Mines & Minerals Private Limited CIN: U14200DL2010PTC202984
2. Address of the registered office	Registered Office: 13, Mini Market E-Block, East of Kalash New Delhi - 110065 Address other than R/o (As per MCA): 6 Kalandi Building, 82 Lapatra Road, Opp HDFC Bank, Vile Parle West, Mumbai, Maharashtra - 400056 Note: Not functional / Not operational
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees / workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available information will be shared upon receiving a request at singhkumar2012@gmail.com or cirp.pilot@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at singhkumar2012@gmail.com or cirp.pilot@gmail.com
10. Last date for receipt of expression of interest	19 June 2023
11. Date of issue of provisional list of prospective resolution applicants	29 June 2023
12. Last date for submission of objections to provisional list	04 July 2023
13. Process email id to submit EOI	cirp.pilot@gmail.com

*As per Object Clause of the Memorandum of Association, the Corporate Debtor is engaged in the business of mining and quarrying. However, as on the Insolvency Commencement Date, the Corporate Debtor is not a going concern and is in-operative.

Date: May 20, 2023
 Place: New Delhi

Sd/-
 Mr. Kunwarpreet Singh
 Resolution Professional
 For Pilot Mines & Minerals Private Limited
 Regn. No: IBBI/PA-002/IP-N01150/2021-2022/13788
 AFA Validity: Up to August 21, 2023
 Address: 77, Ground Floor, Sant Nagar, East of Kalash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi - 110065

FORM NO. NCLT. 3A
Advertisement detailing petition [see rule 35]
 Company Petition No. 122 of 2023

Notice of Petition
 A petition under section 131 of the Companies Act, 2013, for Voluntary Revision of Financial Statements or Board's Report was presented by **KGK Tradelinks Private Limited** Having its Registered Office At 3rd Floor, Kvk Tower II, Dhaptapa Road, Rajendra Nagar, Near Ekta Bhoomi Gardens, Borivali (East), Mumbai 400066 on the 29th November, 2022 and the said petition is fixed for hearing before Mumbai bench of National Company Law Tribunal on 09th June, 2023 Any person desirous of supporting or opposing the said petition should send to the petitioner's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's advocate not later than two days before the date fixed for the hearing of the petition/application/reference. Where he seeks to oppose the petition/application/reference, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition/application/reference will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated : 20.05.2023
 Sd/-
 Yogesh Choudhary & Associates
 Practising Company Secretary
 CP Number: 14719
 Membership Number: F6644
 Address:
 Block 10, Chhabariya Apartment
 Opp. Kandivali Telephone Exchange
 SV Road, Kandivali (W), Mumbai 400067

Royal Cushion Vinyl Products Limited
 Cin no: L24110MH1983PLC031395
 "Shlok" 60 - CD, Govt. Industrial Estate, Charkop, Kandivali (W), Mumbai - 400 067
 Tel: + 91 22 28603514, 16
 Website: www.rcvp.in;
 Email: legalho83@gmail.com

NOTICE
 Pursuant to Regulation 29 read with Regulation 47 and other relevant regulations of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on Monday, May 29, 2023 to interalia consider and approve the Audited Financial Results of the Company for the quarter and year ended 31st March, 2023. A copy of the said notice is available on the Company's website at www.rcvp.in and also on the Stock Exchange website at www.bseindia.com.

For Royal Cushion Vinyl Products Limited
 Sd/-
 Jayesh Motasha
 Director - 00054236
 Place: Mumbai
 Date : 19th May, 2023

OMEGA INTERACTIVE TECHNOLOGIES LIMITED
 Registered Office: E-308, Crystal Plaza, New Link Road, Andheri West opp Infinity Mall, Andheri (West), Mumbai, Maharashtra, 400053 | Phone No. +91-22-6191 9200;
 Email id: omegainteractive.technologies@gmail.com; Website: www.omegainteractive.net

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023
 (Amount in INR 000)

Sr. No.	Particulars	Quarter Ended		Year Ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
		Audited	Audited	Audited	Audited
1	Total Income from operations	1,108.43	589.87	2,434.48	2,216.33
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary Items)	760.85	126.36	761.50	125.76
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary Items)	760.85	126.36	761.50	125.76
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	568.90	114.66	569.55	94.06
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	568.90	114.66	569.55	94.06
6	Equity Share Capital	5,000.00	5,000.00	5,000.00	5,000.00
7	Reserves (excluding Revaluation Reserve) as shown in Audited Balance Sheet of the previous year	-	-	3,659.71	3,090.16
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinuing operation)				
1. Basic:		1.14	0.23	1.14	0.19
2. Diluted:		1.14	0.23	1.14	0.19

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Other Disclosures Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites-www.bseindia.com and also the Company's Website www.omegainteractive.net

Place: Mumbai
 Date : May 19, 2023

For Omega Interactive Technologies Limited
 Arun Kumar
 Additional Director
 DIN: 09055964

VERITAS (INDIA) LIMITED
 CIN : L23209MH1985PLC035702
 Regd Office: Veritas House, 3rd Floor, 70 Mint Road, Fort, Mumbai - 400001.

EXTRACT OF AUDITED FINANCIAL RESULTS FOR QUARTER AND YEAR ENDED MARCH 31, 2023
 (Rs. in Lakhs)

Sr No.	Particulars	STANDALONE			CONSOLIDATED		
		Quarter Ended March 31, 2023 (Audited)	Year Ended March 31, 2023 (Audited)	Quarter Ended March 31, 2022 (Audited)	Quarter Ended March 31, 2023 (Audited)	Year Ended March 31, 2023 (Audited)	Quarter Ended March 31, 2022 (Audited)
1	Total income from Operations	7,609.18	23,468.84	26,313.28	65,923.67	2,16,795.30	50,972.74
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	7.26	467.70	127.29	2,906.73	9,550.91	1,939.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	7.26	467.70	127.29	2,906.73	9,550.91	1,939.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	7.06	396.87	87.98	2,906.39	9,479.95	1,900.36
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.80	400.61	77.47	2,352.07	15,657.99	3,261.43
6	Equity Share Capital	268.10	268.10	268.10	268.10	268.10	268.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	18609.64	18609.64	18221.68	2,30,099.88	2,30,099.88	2,10,848.00
8	Earning per equity share (For Continuing operation):						
(1) Basic		0.03	1.48	0.33	10.84	35.36	7.09
(2) Diluted		0.03	1.48	0.33	10.84	35.36	7.09

Notes:
 1. The above is the extract of the Standalone/Consolidated financial results for the quarter and year ended March 31, 2023 of Veritas (India) Limited ("The Company") which have been reviewed by the Audit committee and approved by the Board of Directors of the Company at their respective meetings held on May 18, 2023. The above results have been subjected to audit by the Statutory Auditors of the Company.
 2. The Financial results have been prepared in accordance with the Indian Accounting Standards ("Ind AS") prescribed under section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and SEBI Circular No. CIR/DFD/FAC/62/2016 dated July 5, 2016.
 3. The above Financial Results are available on the Stock Exchange websites (www.bseindia.com) and also on website of the company (www.veritasindia.net).

FOR VERITAS (INDIA) LIMITED
 Sd/-
 KUNAL SHARMA
 Director
 DIN: 03553398

Place: Mumbai
 Date : May 18, 2023

Reimagining a healthier planet!

PI Industries Limited
 EXTRACT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2023
 (Rs. in Mn.)

SI. No.	Particulars	Standalone					Consolidated				
		Quarter Ended		Year Ended		Quarter Ended		Year Ended			
		31.3.2023	31.12.2022	31.3.2022	31.3.2023	31.3.2022	31.3.2023	31.12.2022	31.3.2022	31.3.2023	31.3.2022
		Audited	Un-Audited	Audited	Audited	Audited	Un-Audited	Audited	Audited	Audited	
1.	Total income from Operations	15,590	16,190	13,697	64,293	51,768	16,151	16,634	14,152	66,510	54,009
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	3,283	4,022	2,684	14,217	10,005	3,325	4,002	2,693	14,443	10,328
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	3,283	4,022	2,684	14,217	10,005	3,325	4,002	2,693	14,443	10,328
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	2,794	3,527	2,046	12,114	8,197	2,806	3,518	2,044	12,295	8,438
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,925	3,543	2,224	11,718	8,284	2,948	3,536	2,217	11,911	8,520
6.	Paid-up equity share capital (Face value of ₹ 1/- each (Previous Year ₹ 1/- each))	152	152	152	152	152	152	152	152	152	152
7.	Reserves excluding Revaluation Reserves as per Balance sheet of previous accounting year				70,816	60,235				71,833	61,052
8.	Earning per Share (in ₹) (for continuing and discontinued operations)*										
1. Basic (Rs.)		18.41	23.24	13.49	79.84	54.03	18.49	23.20	13.49	81.06	55.65
2. Diluted (Rs.)		18.41	23.24	13.49	79.84	54.03	18.50	23.20	13.48	81.04	55.63

Notes:
 *Actuals for the quarter not annualised
 1. The above financial results were reviewed and recommended by the Audit Committee of the Board and approved by the Board of Directors at their meeting held on 18.05.2023.
 2. The above is an extract of the detailed format of the Standalone and Consolidated Financial Results for the quarter and year ended March 31, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results are available on the websites of the Stock Exchange(s) (www.bseindia.com) and the Company's website (www.piindustries.com).
 3. The board of directors at their meeting held on May 18, 2023 have recommended a final dividend of Rs. 5.50 per equity share (550%), subject to the approval of shareholders in the ensuing Annual General Meeting. With this, total dividend for the year (including an interim dividend of Rs. 4.50 per equity share paid during the year) is Rs. 10.00 per share.
 4. The consolidated financial results include the results of the following entities namely, Subsidiaries a) Jivago limited, b) PILL Finance and Investment limited c) PI Life Science Research Limited d) PI Japan Co. Limited e) PI Health Sciences Limited f) PI Bioforma Private Limited g) PI FERMACHEM Private Limited; Controlled Trust h) PI ESOP Trust; Equity accounted entities i) PI Kumiai Private Limited (Joint Venture) j) Solinnos Agro Sciences Private Limited (Associate).

Place: Gurugram
 Date: May 18, 2023
 Regd. Office: Udaasagar Road, Udaipur - 313001 (Raj)
 Phone: 0294 6851100 Fax: 0294 2491946
 CIN: L24211RJ1946PLC000469

For PI Industries Limited
 Sd/-
 Mayank Singh
 Vice Chairman & Managing Director
 DIN : 00006651

हवामान नव्हेच आता तापमानाचा अंदाज

सृष्टीच्या अस्तित्वासाठी समतोल आणि योग्य हवामान अनिवार्य ठरते. त्यातही मनुष्यजीवनासाठी तर संयमित तापमान असलेले हवामान जगण्यासाठी आवश्यक असते. परंतु जागतिक आरोग्य संघटनेच्या हवामान विभागाने पुढच्या पाच वर्षांचे जे काही भाकित व्यक्त केले आहे, ते लक्षात घेतले तर तापमान ही संपूर्ण जगापुढची एक भीषण समस्या ठरणार आहे. जगातील काही प्रमुख संस्था आणि तज्ञांच्या अभ्यासानुसार पुढच्या पाच वर्षांत जगातल्या सगळ्या देशांमध्ये सरासरी तापमान हे चाळीस ते पंचेचाळीस सेल्सिअसपर्यंत जाण्याची भीती व्यक्त होत आहे. अल निनो सारख्या वादळ आणि अनैसर्गिक वातावरणामुळे हे तापमान वाढेल शिवाय जगभरात वापरली जाणारी वाहने, निरनिराळे उद्योग, शिवाय सार्वजनिक आणि खाजगी ठिकाणी वापरले जाणारे एअरकंडिशन यातून तापमानामध्ये मोठी भर पडण्याची शक्यता व्यक्त केली आहे. या सगळ्या प्रकारांमुळे बाहेर पडणाऱ्या कार्बनडायऑक्साईड शिवाय एअर कंडिशन आणि रेफ्रिजरेटरमधून बाहेर पडणारा हायड्रोक्लोरो कार्बन यामुळे या तापमानात वाढ होईल. हा कार्बनडायऑक्साईडपेक्षा जास्त तापदायक असल्याचे जागतिक आरोग्य संघटनेचेही म्हणणे आहे. सतत वाढत जाणारी तापमानाची समस्या कशी रोखायची किंवा त्याची तीव्रता कशी कमी करायची हा जगापुढचा सर्वात गंभीर प्रश्न असणार आहे. त्यातले काही प्रयत्न आज जरी सुरु झाले असले तरी ते अतिशय अपुरे किंवा तोकडे आहेत. या वाढत्या तापमानाबरोबर निर्माण होणाऱ्या इतर समस्यादेखील एकूणच सृष्टीच्या आणि स्वाभाविकपणे मनुष्यजीवनाच्याही अस्तित्वाला तडाखे देऊ लागले आहेत. कारण त्यातूनच अन्य नैसर्गिक संकटेही उभी ठाकतात. मग अनेक ठिकाणी जंगलांमधले वणवे पेटण्यापासून ते ज्वालामुखीपर्यंत किंवा चक्रीवादळापासून ते अवकाळी पावसापर्यंतच्या या नैसर्गिक आपत्तींचाही त्यात समावेश होतो. जागतिक स्तरावरचे त्या त्या देशांनी करायचे प्रयत्न हा एक धोरणात्मक भाग झालाच परंतु अगदी व्यक्तीगत आणि सामाजिक पातळीवसुद्धा केले जाणारे छोटे छोटे प्रयत्न तापमान वाढीला रोखू शकतात. या सर्वांचाच एकत्रितपणे व्यापक विचार होणे खूप गरजेचे आहे.

रेफ्रिजरेटर्स, एसीतून उष्णतेत वाढ

शास्त्रीयदृष्ट्या किंवा एकूण पर्यावरणीय भौगोलिक स्वरूपात या समस्यांची तीव्रता शास्त्रज्ञांकडून किंवा वैज्ञानिकांकडून मांडली जाते आहे. अलिकडेच एका शास्त्रज्ञांच्या तुकडीने तयार केलेल्या अहवालातून औद्योगिककरणबरोबरच रोजच्या दैनंदिन वापराच्या अनेक गोष्टी अशा आहेत की ज्या या तापमानवाढीला हातभार लावतात. यामध्ये प्रामुख्याने दोन गोष्टींचा उल्लेख महत्त्वाचा ठरतो. एक म्हणजे आरोग्यासाठी किंवा एकूणच उष्णतेचा दाह कमी करण्यासाठी कृत्रिमरित्या निर्माण केलेली शीतगृह ज्यात मोठमोठ्या क्षमतेचे रेफ्रिजरेटर किंवा एअर कंडिशन वापरले जातात. २०४० पर्यंत या उपकरणांची संख्या दुप्पट किंवा तिप्पट होण्याची शक्यता आहे. जगातल्या बऱ्याच विकसित देशांमध्ये दरडोई उतपन्न हे एक हजार

डॉलरच्या घरात जाणार आहे आणि हीच अवस्था कमी अधिक प्रमाणात विकसनशिल देशांबाबतही होत आहे. इथल्या सामान्य माणसाच्या आर्थिक उत्पन्नात होणारी वाढ त्याला अधिक भौतिक सुखाकडे नेते. त्यातूनच घरात, कार्यालयात एअर कंडिशन लावण्यापासून ते नव्याने घेतलेल्या आपल्या चारचाकी म्हणजेच कारमधूनसुद्धा त्याचा वापर केला जातो. परिणामी गाड्यांच्या संख्येत भर पडतेच. त्यातून बाहेर पडणारा कार्बनडायऑक्साईड आणि त्यातला शीतकरणाच्या व्यवस्थेतून बाहेर पडणारा हायड्रोक्लोरो कार्बन या दोन्हीमुळे वातावरण आणखीनच तापदायक होते. म्हणजे आतमध्ये जरी जीवाचा दाह कमी होत असला किंवा उष्ण्यापासून आपले संरक्षण होते आहे अशी समजूत होत असली तरी प्रत्यक्षात शीतकरणाची सगळी यंत्रे ही उष्ण्याला जन्म देणारीच ठरत आहेत. या सर्वांचा वापर कमी करणे हा त्यावरचा पहिला उपाय ठरतो. परंतु सतत वाढत्या तापमानापासून बचाव करण्याकरिता या शीतकरण व्यवस्थेचा पूर्ण वापर थांबवता येणे शक्य नाही. याला पर्याय म्हणून हरितगृह किंवा जमिनीची धूप थांबवून वृक्षलागवड, वनीकरण यासारख्या उपायांचा प्रचार प्रसार गरजेचा ठरतो. म्हणजेच तापमानात भर घालणाऱ्या वस्तूंचा वापर नियंत्रणात आणून पोषक वातावरण निर्माण करणाऱ्या उपायांना प्रोत्साहन देणे अशा दोन्ही स्तरावर प्रयत्न करणे गरजेचे ठरते.

अस्तित्वाचे गंभीर प्रश्न

ज्या पद्धतीने तापमानात वाढ होत आहे हे लक्षात घेतल्यानंतर गेले अनेक वर्षे आपण वापरत असलेला हवामान हा शब्द कालबाह्यसुद्धा होऊ शकतो. म्हणजे जागोजागी असलेल्या हवामान विषयक प्रयोगशाळा किंवा वेधशाळा या आता केवळ तापमाननिर्दर्षकच वेधशाळा म्हणून शिल्लक राहातील. कारण हवामानातले केवळ तापमान मोजणे आणि त्याबाबतचे इशारे देणे एवढेच काम त्यांच्याकडे शिल्लक राहू शकते. या भयंकर तापमानात हवामान हा शब्दच भस्मसात होईल. इतकी त्याची तीव्रता जगाला जाणवू लागलेली आहे. दररोज जगात ठिकठिकाणी व्यक्त होणारा हवामानाचा अंदाज याच्याऐवजी फक्त तापमानाचा अंदाजच सांगण्याची वेळ या वेधशाळांवर येऊ शकते. आजसुद्धा पावसाळा असो, हिवाळा असो किंवा उन्हाळा असो. अगदी हवा पाण्याच्या गप्पा मारतानासुद्धा तापमान किती होते याच गोष्टीला महत्त्व दिले जाते किंवा त्यावरच चर्चा होते. म्हणजे अगदी गावपातळीवर किंवा व्यक्तीगत पातळीवर हवापाण्याच्या गप्पा यासुद्धा केवळ तापमानाच्याच गप्पा म्हणून परावर्तित होतील. गेल्या तीन आठवड्यापासून भारतासारख्या देशात जो समशीतोष्ण कटीबंधाचा प्रदेश मानला जातो परंतु दोन तीन अपवाद वगळता इथल्या सगळ्या प्रांतांमध्ये तापमान सरासरी चाळीस डिग्री सेल्सिअसपर्यंत गेलेले आहे. सहन न होणारा हा उन्हाळा हा उष्माघाताकडे घेऊन जातो. आणि तो नव्या संकटांनाही आमंत्रण देतो. या सगळ्या समस्यांची गांभिर्याने दखल घेतली गेली पाहिजे. भविष्यकाळात एकूणच जीवसृष्टीच्या अस्तित्वाचा संबंध या वाढत्या तापमानावर अवलंबून असेल हे लक्षात घ्यावे लागेल.

सुविचार
विलास कोळेकर
खंडाळा, रत्नागिरी.
मोवा. ९४२२४२०६९९

आयुष्यात बंद झालेली आशेची दारे नक्की प्रकाश आणतात
फक्त गरज असते मनात सुयोदय जागवण्याची.

पंचांग
शनिवार, २० मे २०२३
शक १९४५ शोभननामसंवत्सर

ज्येष्ठ शुक्ल प्रतिपदा * नक्षत्र : कृत्तिका

स्वी उदय - ०६-०४
स्वी अस्त - १९-०६
००-०१ ते २४-०० वृषभ

ज्येष्ठमासार्भ, गंगादाशहरार्भ, चंद्रदर्शन, करिंदिन

मुद्रक, प्रकाशक सौ. जयश्री रमाकान्त खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दंगट मीडिया प्रा. लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णु नगर, दिवा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले. संपादक : रोहित रमाकान्त पांडे
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'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
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Editor - Rohit Ramakant Pande

२६ मे पासून मुलांची दुहेरी विकेट क्रिकेट स्पर्धा
मुंबई

लायन्स क्लब इंटरनॅशनल-मुंबईचे डीस्ट्रीक्ट गव्हर्नर डॉ. जगन्नाथराव हेमाडे यांच्या वाढदिवसानिमित्त यंदाही शालेय मुलांची दुहेरी विकेट क्रिकेट स्पर्धा व आंतर हॉस्पिटल टी-२० क्रिकेट स्पर्धा २६ मे ते ७ जून दरम्यान शिवाजी पार्क मैदानात होणार आहे. आयडियल ग्रुप व आयडियल स्पोर्ट्स अकॅडमीतर्फे डॉ. हेमाडे वाढदिवस चषक शालेय मुलांची दुहेरी विकेट क्रिकेट स्पर्धा २६ मे रोजी शिवाजी पार्क-माहीम ज्युवेनल खेळपट्टीवर रंगणार आहे. दोन्ही स्पर्धांतील पहिल्या चार विजेत्यांना आकर्षक पुरस्कार दिले जाणार आहेत. आंतर हॉस्पिटल टी-२० क्रिकेट स्पर्धा ७ जूनपर्यंत रंगणार आहे. यावेळी रुग्णालयीन अष्टपैलू क्रिकेटपटू सेव्हन हिल्स हॉस्पिटल क्रिकेट संघाचे डॉ. इब्राहीम शेख व बॉम्बे हॉस्पिटल क्रिकेट संघाचे संपूर्ण रंगवणारे यांचा विशेष गौरव होणार असल्याची माहिती संयोजक शिवछत्रपती पुस्तकार विजेते लीलाधर चव्हाण यांनी दिली. या स्पर्धेत भाग घेवू इच्छिणाऱ्यांनी २१ मे पर्यंत संपर्क साधवा असे आवाहन आयोजकांनी केले आहे.

मधल्या फळीने घसरगुंडी थांबवली २० षटकात पंजाबच्या ९ बाद १८५ धावा



यंदाच्या आयपीएल प्ले ऑफच्या शर्यतीत टिकून राहण्यासाठी प्रत्यक्षांची शर्यत करणाऱ्या राजस्थान रॉयल विरुद्ध पंजाब किंग्स इलेव्हन या दोन संघात करो या मरोची लढाई होती. त्यामुळे दोन्ही संघ जिंकण्याच्या उद्देशाने मैदानात उतरले होते पण प्रथम फलंदाजी करणाऱ्या पंजाबला राजस्थानच्या गोलंदाजांनी एकापाठोपाठ एक धक्के दिले त्यामुळे पंजाबला २० षटकात १८७ धावा करता आल्या. केवळ मधल्या फळीतील तीन फलंदाजांनी पंजाबचा डाव सावरला अन्यथा पंजाबचे काही खरे नव्हते.

आजचे सामने

2023 IPL

वि. DELHI CAPITALS वि. CHENNAI SUPER KINGS

वेळ: ३.३०, दिल्ली

वि. RAJASTHAN ROYALS वि. LUCKNOW SUPER GIANTS

वेळ: ७.३०, कोलकाता

भारतीय महिला हॉकी संघ पराभूत

सिडनी ४-२ असा पराभव केला. या सामन्यात पहिल्या ६ मिनिटातच ऑस्ट्रेलियाने २ गोल करून भारताला बँकफूटवर टाकले. ऑस्ट्रेलियाच्या एसलिंगने २१ व्या मिनिटाला गोल केला तर मेडीने २७ व्या मिनिटाला गोल

करून भारतावर २-० अशी आघाडी घेतली. दरम्यान २९ व्या मिनिटाला भारताच्या संगित कुमारीने गोल केला त्यामुळे २-१ अशी स्थिती झाली पण त्यानंतर ऑस्ट्रेलियाच्या ख्याझूनी अर्यंत आक्रमक पवित्र घेत भारताचा बचाव भेदला आणि ३२ व ३५ व्या मिनिटाला गोल करून ४-१ अशी आघाडी वाढवली. ३२ व्या मिनिटाला एलिसने तर ३५ व्या मिनिटाला कर्टनीने गोल केला. त्यामुळे भारताचा पराभव होणार हे जवळपास निश्चित होते पण ४० व्या मिनिटाला भारताच्या शर्मिला देवीने गोल केला आणि भारताच्या अपेक्षा वाढल्या होत्या.

बृहन्मुंबई महानगरपालिका

सहाय्यक अभियंता घकव्य, 'डी' प्रभाग, जोबनपुत्र कंपाऊंड, नाना चौक, गॅण्ट रोड (प), मुंबई ४००००७.

घन कचरा व्यवस्थापन डी प्रभाग शुद्धीपत्रक-१

विषय: डी प्रभागामध्ये १८० दिवसांच्या कालावधीकरिता जुनाट सामायिक घर गळ्यांमध्ये अत्याधुनिक दैनंदिन झाडू मारणे, सफाई आणि निर्जांतुकीकरण सेवा पुरविणे.

संदर्भ : ई निविदा क्र. ७२०००५२६३८, 'सी' पॅकेट उघडण्याचा दिनांक ०५.०६.२०२३.

संबंधित निविदा क्र. ७२०००५२६३८ मध्ये खालील सुधारणा करण्यात आल्या आहेत.

अ. क्र.	स्थिती	टिप्पणी
१	अनुभाग-१, ई-निविदा सूचना शीर्षक मजकूर किंवा निविदेमध्ये अन्य ठिकाणी उल्लेखित	विषय: डी प्रभागामध्ये यांत्रिक पॉवर स्टिंपिंगसह रात्रपाळीमध्ये विविध रस्त्यांची सफाई. एवजी विषय: डी प्रभागामध्ये १८० दिवसांच्या कालावधीकरिता जुनाट घर गळ्यांमध्ये अत्याधुनिक दैनंदिन झाडू मारणे, सफाई आणि निर्जांतुकीकरण सेवा पुरविणे. अशी सुधारणा.

निविदेच्या अन्य अटी आणि शर्तीमध्ये कोणताही बदल नाही.

सही/- सही/-
अ.अ. (घकव्य) डी प्रभाग स.अ. (घकव्य) डी प्रभाग

पीआरओ/३७५/जाही./२०२३-२४/शुद्धीपत्रक-१ सहाय्यक आयुक्त डी प्रभाग

बृहन्मुंबई महानगरपालिका

सहाय्यक अभियंता घकव्य, 'डी' प्रभाग, जोबनपुत्र कंपाऊंड, नाना चौक, गॅण्ट रोड (प), मुंबई ४००००७.

घन कचरा व्यवस्थापन डी प्रभाग शुद्धीपत्रक-१

विषय: डी प्रभागामध्ये पोर्टेबल हार्डटेल टाईफस सफाई यंत्रणा पुरवठा.

संदर्भ : ई निविदा क्र. ७२०००५२६३८, 'सी' पॅकेट उघडण्याचा दिनांक २४.०५.२०२३.

संबंधित निविदा क्र. ७२०००५२६३८ मध्ये खालील सुधारणा करण्यात आल्या आहेत.

अ. क्र.	स्थिती	टिप्पणी
१	अनुभाग-१, ई-निविदा सूचना शीर्षक मजकूर किंवा निविदेमध्ये अन्य ठिकाणी उल्लेखित	पाफिट अ करिता विधमान नियत दिनांक दि. १९.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ पाफिट ब करिता विधमान नियत दिनांक दि. १९.०५.२०२३ रोजी सायं. ४.०५ वाजता आणि वेळ पाफिट क करिता विधमान नियत दिनांक दि. २४.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ एवजी

बदल-३
पाफिट अ करिता सुधारित नियत दिनांक दि. ३०.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ पाफिट ब करिता सुधारित नियत दिनांक दि. ३०.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ पाफिट क करिता सुधारित नियत दिनांक दि. ०२.०६.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ

निविदेच्या अन्य अटी आणि शर्तीमध्ये कोणताही बदल नाही.

सही/- सही/-
अ.अ. (घकव्य) डी प्रभाग स.अ. (घकव्य) डी प्रभाग सहाय्यक आयुक्त डी प्रभाग

पीआरओ/३७५/जाही./२०२३-२४/शुद्धीपत्रक-१ खिद्येसाठी जाळ्यांचा व मच्छरदाण्यांचा वापर करा.

बृहन्मुंबई महानगरपालिका

सहाय्यक अभियंता घकव्य, 'डी' प्रभाग, जोबनपुत्र कंपाऊंड, नाना चौक, गॅण्ट रोड (प), मुंबई ४००००७.

घन कचरा व्यवस्थापन डी प्रभाग शुद्धीपत्रक-१

विषय: डी प्रभागामध्ये पोर्टेबल हार्डटेल टाईफस सफाई यंत्रणा पुरवठा.

संदर्भ : ई निविदा क्र. ७२०००५२६३८, 'सी' पॅकेट उघडण्याचा दिनांक २४.०५.२०२३.

संबंधित निविदा क्र. ७२०००५२६३८ मध्ये खालील सुधारणा करण्यात आल्या आहेत.

अ. क्र.	स्थिती	टिप्पणी
१	अनुभाग-१, ई-निविदा सूचना शीर्षक मजकूर किंवा निविदेमध्ये अन्य ठिकाणी उल्लेखित	पाफिट अ करिता विधमान नियत दिनांक दि. १९.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ पाफिट ब करिता विधमान नियत दिनांक दि. १९.०५.२०२३ रोजी सायं. ४.०५ वाजता आणि वेळ पाफिट क करिता विधमान नियत दिनांक दि. २४.०५.२०२३ रोजी सायं. ४.०० वाजता आणि वेळ एवजी

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निविदेच्या अन्य अटी आणि शर्तीमध्ये कोणताही बदल नाही.

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पीआरओ/३७५/जाही./२०२३-२४/शुद्धीपत्रक-१ खिद्येसाठी जाळ्यांचा व मच्छरदाण्यांचा वापर करा.